

इ उपयुक्त परिवहन की भी
व, राज्य सरकार द्वारा इस
सार्वजनिक व्यय से होगा।
सभापति को सार्वजनिक कार्य
में पर जो राज्य सरकार द्वारा
यात्रिक और दैनिक भत्ता पाने

लेरीज) ऐक्ट, 1939, निरस्त
ने कार्यान्वित करने के लिए राज्य

को वाधित न करते हुए धारा 2 में
दिये जाने और उनके पुनर्भूतान की

**THE UTTAR PRADESH STATE LEGISLATURE
(OFFICERS' SALARIES AND ALLOWANCES) ACT,
1952.***

(U. P. ACT No. XI OF 1952)

AUTHORITATIVE ENGLISH TEXT† OF THE UTTAR PRADESH
RAJYA VIDHAN MANDAL (ADHIKARION KE VETAN
TATHA BHATTE) ADHINIYAM, 1952.

AN
ACT

*to provide for the salaries and allowances to be paid to the
Officers of the Uttar Pradesh State Legislature.*

WHEREAS Article 186 of the Constitution provides
that there shall be paid to the Speaker and the Deputy
Speaker of the Legislative Assembly and to the Chairman
and the Deputy Chairman of the Legislative Council such
salaries and allowances as may be fixed by the State
Legislature by Law ;

It is hereby enacted as follows :

1. (1) This Act may be called the U. P. State Legis-
lature (Officers' Salaries and Allowances) Act, 1952.
(2) It shall come into force at once.
2. There shall be paid each to the Speaker of the Uttar
Pradesh Legislative Assembly and the Chairman of the
Uttar Pradesh Legislative Council a salary of rupees twelve
hundred per mensem nett exclusive of taxes on income
levied in accordance with the Indian Income Tax Act, 1922.
3. There shall be paid each to the Deputy Speaker
of the Uttar Pradesh Legislative Assembly and the Deputy
Chairman of the Uttar Pradesh Legislative Council a salary
of rupees six hundred per mensem.
4. The Speaker and the Chairman shall each be
entitled throughout the year to a free furnished residence
in Lucknow with grounds appurtenant thereto, maintained
at the public expense, and to similar accommodation at any
other place at which a session of the Uttar Pradesh State
Legislature may be held during, and for a period not
exceeding one week before and one week after, the session.

Short title and
enactment.

Salaries of Speaker
and Chairman.

Act No. XI of 1952.

Salaries of Deputy
Speaker and Deputy
Chairman.

Residence
furnished
for the
Speaker
and
Chairman.

Statement of Objects and Reasons please see *Uttar Pradesh Gazette (Extraordinary)*,
No. 100, Pt. II, R. 1952.

Enacted in Hindi by the Uttar Pradesh Legislative Assembly on May 28, 1952, and by the
Uttar Pradesh Legislative Council on May 31, 1952.

Received the assent of the Governor on June 5, 1952, under Article 200 of the Con-
stitution of India and was published in the *Uttar Pradesh Gazette Extraordinary*, dated June 7, 1952.

Published in the *Uttar Pradesh Gazette Extraordinary*, dated June 7, 1952.

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Government Branch Press, Lucknow

5. There shall further be provided to the Speaker and the Chairman for their use suitable conveyances purchased and maintained at public expense in accordance with the rules to be framed by the State Government in that behalf.

6. The Speaker, the Chairman, the Deputy Speaker and the Deputy Chairman shall be entitled, for journeys in connexion with public business, to travelling and daily allowances at such rates and upon such conditions as may be determined by rules made by the State Government.

7. The U. P. Legislature (Officers' Salaries) Act, 1937 shall be and is hereby repealed.

8. (1) The State Government may make rules for the purpose of carrying into effect the provisions of this Act.

(2) Without prejudice to the generality of foregoing power, such rules may provide for re-imbusement and payment by the State Government of the taxes referred to in section 2.

Government conveyances for Speaker and Chairman.

Travelling allowance to the Speaker, Chairman, Deputy Speaker and Deputy Chairman.

Repeal of U. P. Act no. V of 1937.

Rules.

संक्षिप्त नाम तय
शिरम्भ ।

सांख्यिक तय्या र्ध
मता ।

उद्देश्य और
संश्लेषण संज्ञक देखि
[Banda one]